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# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.259/2002 In O.A. No.524/2000

New Delhi this the 31st day of August, 2006

## Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Mukesh Kumar Gupta, Member (J)

- 1. Shri Nathu Singh son of Shri Harkesh Singh
- 2. Shri Akhlesh Mani son of Shri Surender Mani
- 3. Shri Rajinder Singh son of Shri Om Prakash
- 4. Shri Naresh Pal son of Shri Karam Singh
- 5. Shri Pradeep Kumar son of Shri Shriprakash

-Applicants

(These applicants are employed in Group 'D' cadre in Delhi G.P.O)

(By Advocate: Shri R.P. Sharma, for Shri Sant Lal)

#### Versus

- Shri S.C. Dutta, Secretary, Ministry of Communications, Dept. of Posts, Dak Bhawan, New Delhi-110001.
- Shri Harinder Singh,
  Chief Postmaster General,
  Delhi Circle, Meghdoot Bhawan,
  New Delhi-110001.
- 3. Shri M.S. Yadav, Chief Postmaster, Delhi G.P.O., Kashmerl Gate, Delhi-110006.
- Shri A.K. Aggarwal, Secretary, Ministry of Personnel, P.G. & Penslon, (DOP & Trg.), Govt. of India, North Block, New Delhi-110001.

-Respondents

(By Advocate:Shri H.K. Gangwani)

#### ORDER (Oral)

### Hon'ble Shri V.K. Majotra, Vice Chairman (A)

OA-524/2000 was disposed of vide order dated 12.11.2001 with the following directions to the respondents:-

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(58)

"In view of the above, the OA is disposed of with directions to the respondents to consider the claims of the applicants in the light of the decision of the Full Bench in OA-524/2000 in order dated 11.9.2001. This shall be done within two months from the date of a receipt of a copy of this order. No order as to costs".

- 2. Learned counsel of respondents has filed compliance affidavit enclosing details of payments made to the applicants in Bill No.SB-102/Aug.06 in the Court.
- 3. In this backdrop, present proceedings are dropped and notice to Respondent No.2 is discharged, however, with liberty to the applicants that in case they are still aggrieved, they can resort to appropriate proceedings as per law.

(Mukesh Kumar Gupta) Member (J) (V.K. Majotra) Vice Chairman (A)

31.8.06

CC.